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### EXTRAORDINARY

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# PART-V GOVERNMENT OF MEGHALAYA MEGHALAYA LEGISLATIVE ASSEMBLY SECRETARIAT

NOTIFICATION

The 23rd August, 2024.

No.LB.99/LA/2024/2. – The Meghalaya State Housing Board Repealing Bill, 2024 introduced in the Meghalaya Legislative Assembly on the 23<sup>rd</sup> August, 2024. Together with the statement of Objects and Reasons is published under Rule 71 of Rules of Procedure and Conduct of Business in the Meghalaya Legislative Assembly for general information.

## THE MEGHALAYA STATE HOUSING BOARD REPEALING BILL 2024. (As passed by the Assembly)

A

#### BILL

to repeal the Meghalaya State Housing Board Act, 1986 (Meghalaya Act No.6 of 1986)

Whereas it is expedient to repeal the Meghalaya State Housing Board Act, 1986 (Meghalaya Act No. 6 of 1986)

Be it enacted by the Legislature of the State of Meghalaya in the Seventy-fifth Year of the Republic of India as follows:-

### Short title of Commencement

- This Act shall be called the Meghalaya State Housing Board Repealing Act, 2024.
  - (2) It shall come into force from date of notification in the Official Gazette.

### Repeal & Saving

- (1) The Meghalaya State Housing Board Act, 1986 (Meghalaya Act No. 6 of 1986) is hereby repealed.
  - (2) Notwithstanding such repeal, anything done or any action taken under the Repealed Act, shall be deemed to have been done or taken under the provisions of the Act, so repealed.

### STATEMENT OF OBJECTS AND REASONS

The Meghalaya State Housing Board Act, 1986 (Meghalaya Act No. 6 of 1986), was enacted to provide for the establishment of a State Housing Board for the development of Housing infrastructure in Meghalaya. The said Act has been in operation for more than three decades and despite its intentions, has failed to achieve its objectives due to various reasons, including but not limited to inadequate funding and resources, failure to address the growing housing needs of the people of Meghalaya, inefficient management and functioning of the Board, lack of transparency and accountability and overlapping of functions with other government agencies. The then Honourable Chief Minister in a meeting chaired by him on 4th December, 2014 had decided to wind up the board and issued an advisory accordingly. The Accountant General had raised objections to the continued existence of the defunct board despite directions of the PAC since 2017. The Cabinet had earlier concurred to the proposal for dissolution of the Meghalaya State Housing Board and to repeal The Meghalaya State Housing Board Act, 1986 (Meghalaya Act No 6 of 1986) vide I/D No.49, dt. 10th July, 2024 Agenda Item No.53/2024.

Hence the Bill to Repeal of The Meghalaya State Housing Board Act, 1986 (Meghalaya Act No. 6 of 1986) approved by Cabinet *vide* ID No. 60 Agenda Item No.75/2024 and to also provide for consequential effects thereof.

MARCUIZE MARAK, Minister I/C Housing Department

ANDREW SIMONS, Commissioner & Secretary, Meghalaya Legislative Assembly.